

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 17 of 2012 &
I.A. No. 29 of 2012**

Dated: 27th January, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Ajmer Vidyut Vitran Nigam Ltd.Appellant (s)
Versus
Rajasthan Electricity Regulatory Commission ... Respondent (s)**

Counsel for the Appellant (s) : Mr. Shyam Moorjani

ORDER

Admit. Issue notice to the Respondents in the Appeal as well as in I.A. No. 29 of 2012 (for stay). Dasti service is permitted.

**I.A. No. 29 of 2012
(Stay Application)**

In view of the facts and circumstances, we deem it appropriate to direct the Respondent not to insist for refund till the next date of hearing.

Post the matter on **21.02.2012.**

**(Rakesh Nath)
Technical Member
ts**

**(Justice M. Karpaga Vinayagam)
Chairperson**